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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 21st March 1945

No. 6724-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 10th March 1945

No. 1/2(141)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix, as follows, the maximum prices, wholesale and retail, of the various proprietary brands of soaps manufactured by the firms mentioned below: Unless otherwise stated, the wholesale prices are f. o. r. destination, and the retail prices exclude octroi, terminal and such other local taxes.

Description	Contents per case	Manufacturer's issue price per case			Retail prices		
		Rs.	A.	P.	Rs.	A.	P.
BRANDS OF TATA OIL MILLS COMPANY LIMITED							
<i>Washing Soaps</i>							
'501' Bars	60 × 1½ lbs.	41	0	0	Per bar		
'Red' Bars	60 × 1½ lbs.	43	0	0	0 11 9		
Laundry Chips Cartons	24 × 3 lbs.	40	0	0	Per Carton		
'501' Carbolie Large	144 × 6 ozs.	35	0	0	1 13 0		
'501' Silk Flakes	72 Cartons	27	8	0	1 9 0		
'501' Special Large	288 × 6 ozs.	57	0	0	Per cake		
'501' Special Small	288 × 3 ozs.	31	8	0	0 3 6		
<i>Toilet Soaps</i>							
Hamam Large	144 cakes	35	0	0	0 4 6		
Hamam Small	576 cakes	37	12	0	0 1 3		
'501' Toilet	144 cakes	25	8	0	0 3 3		
Moti Toilet	72 cakes	33	4	0	0 8 0		
Tata's Turkish Bath Soap	288 cakes	45	0	0	0 2 9		
Eau-de-Colonge Toilet Soap	72 cakes	28	0	0	0 7 0		
Jai Toilet Soap	72 cakes	28	0	0	0 7 0		
Shaving Stich Refills	72 cakes	25	8	0	0 7 0		
BRANDS OF SWASTIK OIL MILLS LIMITED							
Washing Soap '777' bars	60 × 1½ lbs.	Wholesale price per case			Per bar		
Superfine Soaps—Twins in wrappers	144 × 12 ozs.	39	0	0	0 11 2		
Swastik Brand bars	60 × 1½ lbs.	55	0	0	Per twin		
Swastik Brand Cubes or Twins	100 × 8 ozs.	39	0	0	0 7 0		
Swastik Brand Cubes or Twins	200 × 4 ozs.	23	10	0	Per bar		
5% Carbolie Soap	144 tablets	23	12	0	0 11 3		
<i>Toilet Soaps</i>	48 wraps of 3 cakes each.	23	12	0	Per cube		
Shikakai Soap	Do.	26	8	0	0 2 9		
Khus Soap	Do.	26	8	0	Per tablet		
White Rose Soap	Do.	48	0	0	0 3 6		
Sandalwood Soap	Do.	45	0	0	0 6 3		
Neem Soap	4 gross of 1 oz. each.	45	0	0	0 6 0		
Kanti Soap	48 wraps of 3 cakes each.	42	0	0	0 5 9		
Kanti Soap	Do.	42	0	0	0 5 3		
Turkish Bath	Do.	42	0	0	0 5 6		
	Do.	37	12	0	0 1 3		
	Do.	35	0	0	0 4 6		
	Do.	46	4	0	0 3 0		

Description	Contents per case	Manufacturer's issue price per case		Retail prices	
		Rs.	A. P.	Rs.	A. P.
BRANDS OF GODREJ SOAPS LIMITED					
		Per gross cakes		Per case	
No. 1	72	0 0	0	9 0
No. 2	52	8 0	0	6 6
Vatni Guest Size	8	10 0	0	1 3
Vatni	34	8 0	0	4 6
Sandal	45	0 0	0	5 6
Limda	45	0 0	0	5 6
Khus	19	8 9	0	2 6
Family	22	8 0	0	3 0
Turkish Bath	60	0 0	0	7 6
Shaving Stick	36	0 0	0	4 6
Shaving Round				
BRANDS OF THE CALCUTTA CHEMICAL COMPANY LIMITED.					
		Per dozen cakes			
Margo Soap Cake	4	7 0	0	6 0
Malaya Sandal Cake	5	2 0*	0	7 0
Carbolic Soap (Milled and Toiled) 5 p.c.	2	14 0	0	4 0
Carbolic Soap (Milled and Toiled) 10 p.c.	4	0 0	0	6 0
Neem Dog Soap	3	10 0	0	5 0
Suds—Soap Flakes	4	4 0	0	6 0
Shaval Stick (Refills)	7	6 0	0	10 0
Shaval Stick (Al. Pot.)	10	4 0	0	14 0
BRANDS OF NASCO LIMITED					
	Unit	Per dozen units		Per unit	
<i>Group A</i>					
Ajanta Soap Box of 3 cakes	19	4 0	1	13 6
Ajanta Soap (loose) 3 cakes	18	4 0	1	12 6
Ajanta Shaving Stick (Carton cover) 1 carton	6	15 0	0	11 0
Ajanta Glycerine Soap Box of 3 cakes	21	10 0	2	1 0
Ioda Soap Do.	16	4 0	1	8 6
Visto Soap, Big Do.	20	8 0	1	15 6
Visto Soap, 3 oz. Do.	15	8 0	1	7 6
Glory of India Soap Do.	33	12 0	3	4 0
<i>Group B</i>					
Bouquet Bath Soap Box of 6 cakes	29	4 0	2	13 6
Bouquet (loose) 6 cakes	28	12 0	2	12 6
Khus Soap Packet of 3 cakes	15	0 0	1	7 0
Sandal Soap Do.	14	10 0	1	6 6
Musk Soap Do.	16	4 0	1	9 0
Neemora Soap Do.	12	12 0	1	3 6
Neemora (loose) 3 cakes	12	6 0	1	3 0
Sulfora Soap Box of 3 cakes	13	6 0	1	4 9
Flora Soap Do.	9	12 0	0	15 6
Bakul Soap Do.	9	12 0	0	15 6
Hena Soap Do.	9	12 0	0	15 6
Jasmine Soap Do.	9	12 0	0	15 6
Rose Soap Do.	9	12 0	0	15 6
Gandhraj Soap Do.	9	12 0	0	15 6
Chameli Soap Do.	9	12 0	0	15 6
Turkish Bath Soap, No. 1 Do.	9	12 0	0	15 6
Turkish Bath Soap, No. 2 Box of 12 cakes	29	4 0	2	13 0
Pagoda Soap Do.	28	4 0	2	11 0
Pagoda Soap (loose) Box of 3 cakes	12	14 0	1	4 0
Bhabi Soap 3 cakes	12	6 0	1	3 0
Bhabi Soap (loose) Box of 3 cakes	12	14 3	1	4 0
Basanti Soap (loose) 3 cakes	12	6 0	1	3 0
 3 cakes	12	2 0	1	2 0
BRANDS OF LEVER BROTHERS (INDIA) LIMITED					
	Ref. No.	Contents	Per case*		
Sunlight Soap A. 2	288 large tablets	52	8 0	0 3 3
Do. A. 4	288 small tablets	32	0 0	0 2 0
Lifebuoy Soap B. 10	288 large tablets	61	12 0	0 3 9
Do. B. 12	360 small tablets	39	8 0	0 2 0
Lux toilet Soap C. 13	288 large tablets	70	0 0	0 4 6
Do. C. 14	720 small tablets	53	12 0	0 1 6
Lifebuoy Toilet C. 5	144 large tablets	35	0 0	0 4 6
Lux D. 6	72 large cartons	56	0 0	0 14 0
Lux D. 5	72 medium cartons	28	0 0	0 7 0
Vim D. 3	144 small cartons	28	0 0	0 3 6
Vim G. 1	36 large canisters	24	0 0	0 12 0
Empress Pale G. 2	72 medium canisters	26	8 0	0 7 0
Empress Pale E. 1	60 bars	27	4 0	0 8 0
Housewife's Friend E. 2	20 bars	13	4 0	0 12 0
Wheel Bars E. 6	36 bars	37	0 0	1 2 0
 E. 5	60 bars	41	12 0	0 12 0

* Subject to a maximum cash discount of 3 per cent

New Delhi, 10th March 1945

No. 1/2(175)44-CG(CS)—*Corrigendum*—In the notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2(175)44-CG/C.S., dated the 6th January 1945, published in the *Gazette of India*, dated the 13th January 1945, in respect of radio tubes and other spare parts.

For the letters and figures "6×6GT/G" in column 2 of item No. 679, substitute "6×5GT/G".

C. C. DESAI

Joint Secy. to the Govt. of India

New Delhi, 10th March 1945

No. 1(8)-F/45—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the Notification of the Government of India in the Department of Industries and Civil Supplies, No. 21(2)-G.C./44, dated the 30th December 1944, namely:—

In paragraph 4 of the said Notification, for the figures "9½" the figures "14" shall be substituted.

H. AHMED

Dy. Secy. to Govt. of India

The 21st March 1945

No. 6725-ST.—The following notification issued, by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 26th February 1945

No. 90(53)-C(A.D.)4/45—In exercise of the powers conferred by sub-rule (2) of Rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Brass Utensils (Control) Order, 1944, namely:—

"In Schedule I to the said order, under the heading DELHI the entry 'M/s. Jain Ware House' shall be deleted".

C. C. DESAI

Joint Secy. to the Govt. of India

The 21st March 1945

No. 6726-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 8th March 1945

No. 91-M(9)/45—*Corrigendum*—In Schedule 1 of the Government of India, in the Department of Industries and Civil Supplies Notification No. 91-M(9)/45, dated the 24th February, 1945 published on page 236, part 1, section 1 of the *Gazette of India*, dated 24th February 1945, for the figures '02' and '29' in column 4 against serial Nos. 22 and 25 read '20' and '20' and for the word 'Basi' in column 2 against Serial No. 3 read 'Basin'.

J. D. KAPADIA

Dy. Secy. to the Government of India

The 21st March 1945

No. 6727-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 10th March 1945

No. 1(1)-F/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Footwear Control Order, 1945, namely:—

In the said Order,—

1. To Schedule II, the following entries and footnote shall be added, namely:—

Gents Water-proof.	Waterproof Newout.	Highly varnished reclaim rubber upper, doubled with blue plain cloth, reclaim rubber sole with moulded heels. Sizes 3—10.	2 8
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Gents Slipper . .	Sunder Slipper	Black high class mercerised cotton fabric, doubled by heavy cotton drill rubber reclaim moulded soles. Sizes 4—10.	1 3
Ladies Slipper	Rani Slipper	Upper printed fabric, doubled by heavy cotton drill, rubber reclaim moulded sole. Sizes from 3—6½—Ladies. Sizes from 9—2—Children.	2 4 1 6
Children dals.	San-Spring Flower	Upper printed fabric doubled by heavy cotton drill, rubber reclaim moulded sole. Sizes from 9—1 Sizes from 3—8	2 12 2 2

NOTE—Up till the end of May 1945, the ceiling prices (for retail sales) of the following brands shall be as given below:—

Men's Chappals	Howadar	4 3
	Mandalay	4 3
	Jagna	3 11
	Chaina	3 11
	Strong	2 14
	Popular	2 11
Ladies Chappals	Popular	2 5
	Bhabi	3 5
	Soni	3 2
	Sita	2 14
Youth's or Boy's Chappals	Sister	2 12
	Sathi	2 14
	Talak	2 2
	Gopal	1 8

2. In Schedule III—

(i) in Parts A., B and C—

(a) in the entry in the column headed "Process" against the types specified below the following words shall be omitted—

1B, 1D }
2B, 2D } "or veldtschoen"

(b) in the entry in the column headed "Process" against the types specified below the following words shall be inserted at the end:—

1A, 2A }
4A, 5A } "or veldtschoen"
7A, 7B }

(c) the following types and entries against them shall be omitted:—

1E, 1F, 4E, 4F

(d) in the entry in the column headed "Thickness" against the types specified below the following words shall be omitted:—

2E, 2F }
5E, 5F } "riveted"
1D, 2D }
4D, 5D } "stitched"

(e) for the entry in the column headed "Material" against types 2E and 5E, the entry "Any other leather" shall be substituted.

(f) for the entry in the columns headed "Bottom and Insole" and "Soles Heels" against types 2E and 5E the entry "Leather or any other materials" shall be substituted.

(g) for the entry in the column headed "Construction" against type 6A, the entry "Chappals (including Afghan Chappals not specified above) and Half Slippers" shall be substituted.

(h) for the entry in the column headed "Process" against types 6C, 6D and 8C, the entry "Any process" shall be substituted.

(i) for the entry in the column headed "Material" against types 7A and 7C the entry "Calf, Gold, Silver or any other fancy grained leather upper" shall be substituted.

(j) in the entry in the column headed "Material" against types 8A and 8B the words "Gold, Silver" shall be inserted after the word "Calf".

(k) for the entry in the column headed "Construction" against type 8A, the entry "Chappals and Slippers" shall be substituted.

(l) for the entry in the column headed "Bottom and Insoles" against types 7A and 8A the entry "Leather with Stiffeners of any material" shall be substituted.

(d) "printer" means a person engaged in printing cloth;

(e) "printing machine" means a machine for the printing of cloth;

(f) "producer" means a person engaged in the production of cloth on powerlooms, whether or not in conjunction with any process ancillary to such production such as dyeing, bleaching and printing;

(g) the expressions "cloth" and "Textile Commissioner" have the meanings respectively attributed to them in the Cotton Cloth and Yarn (Control) Order, 1943.

H. M. PATEL

Secy. to the Govt. of India

The Textile Commissioner's general permission referred to in clause (7) of the above order is reproduced below for general information:—

No. T.C.S.—42/1

Bombay, the 10th August 1944

To
ALL MILLS

SIRS,

In pursuance of the authority conferred upon me by sub-clause (1) of clause 18-A of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby permit any manufacturer to sell and deliver cloth or yarn to any artificer provided that the quantity of cloth or yarn thus sold to such artificer does not in any quarter exceed such artificer's quota determined in accordance with the explanation (2).

Explanation (1)—Artificer means a person engaged in dyeing, bleaching, printing, finishing, embroidering or processing cloth or in manufacturing from cloth or yarn articles such as ropes, tapes, niwars, bandages or canvas, but does not include a person engaged in the manufacture of cloth or yarn.

Explanation (2)—An artificer's quota of cloth shall bear to the value of the total deliveries of cloth made to all dealers and artificers during the quarter by the manufacturer concerned in the same proportion as the value of the deliveries of cloth made to that artificer during the years 1940, 1941 and 1942 bore to the value of the deliveries of cloth made to all dealers and artificers during the same years by the same manufacturers; and an artificer's quota of yarn shall be similarly determined.

I have the honour to be
SIR

Your obedient servant
M. K. VELLODI
Textile Commissioner

The 21st March 1945

No. 6729-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 3rd March 1945

No. 91-M(9)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Aluminium Utensils (Control) Order, 1945, namely:—

In sub-clause (1) of clause 5 of the said Order, after the words "dealer shall" the words and figures "after the 15th March 1945" shall be inserted.

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 21st March 1945

No. 6730-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 3rd March 1945

No. 1/2(18)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is pleased to direct that dealers in cigarettes manufactured by Messrs. the Imperial Tobacco Company of India Ltd. in Pithoragarh in the Almora District (U. P.) may charge three pices per packet of ten cigarettes in excess of the maximum price of a packet of any of the brands of cigarettes whose prices have been fixed under the Department of Industries and Civil Supplies notification No. F.22(26)-CS(C)/43, dated the 22nd December 1943, as amended by notification No. F.22(26)-CS(C)/43, dated the 8th March 1944.

Bombay, 3rd March 1945

No. 1/2(19)/45-CG(CS)—In exercise of the power^s conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as specified in columns 3 and 4 of the Schedule hereto annexed the maximum prices to dealers and maximum retail prices that may be charged in respect of the Dunlop Bicycle Rims specified in column 2 of the Schedule:

Provided that where any octroi charges are paid by the retailer, an amount to cover the actual charges may be added to the maximum retail prices.

SCHEDULE

Serial No.	Description of the rim	Maximum price to dealer per pair	Maximum retail price per pair
1	Rough Finish	Rs. a. p.	Rs. a. p.
2	Bright Finish	4 13 0	5 8 0
3	" X " Finish, Black Enamelled	5 6 0	6 1 0
4	" A " Finish, Nickel Plated	6 2 0	7 0 0
5	" C " Finish, Nickel Plated	6 9 0	7 8 0
6	" A " Finish, Chromium Plated	7 2 0	8 1 0
7	" C " Finish, Chromium Plated	7 6 0	8 6 0
		8 0 0	9 1 0

Bombay, 3rd March 1945

No. 1/2(21)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as specified in column 3 of the Schedule hereto attached the maximum retail selling prices that may be charged in respect of the articles specified in column 2 of the Schedule:—

Provided that dealers in these articles shall receive a discount of not less than 15 per cent of the retail prices:—

Provided further that where any octroi charges are paid an amount to cover such charges actually paid may be added to the retail prices.

SCHEDULE

S. No.	Name and description of the article	Maximum retail selling price each
		Rs. a. p.
1	Sweden make Stove No. 1 and others	8 14 0
2	Sweden Stove No. 100 and others	7 14 0
3	Sweden Blow lamp 1/2 pint	9 6 0
4	" " " 1 pint	11 8 0
5	" " " 2 pint	12 12 0
6	Burner No. 1 Sweden make	0 14 0
7	Nipples No. 1	0 2 0
8	Pins for No. 1 and 100 Sweden make	0 2 0
9	Burner heads No. 100 Sweden make	0 14 0
10	Burner tubes Sweden make No. 100	0 14 0
11	Blow lamp Burner 1/2 pint & 2 pint Sweden	2 10 0
12	Nipples for Blow lamp Sweden	0 2 0
	<i>Incandescent Lanterns, hand and hanging</i>	
13	Petromax 900 100cp	21 10 0
14	" 821 200cp	27 0 0
15	" 826 300cp	28 12 0
16	Efar 608 200cp	19 12 0
17	" 608 300cp	21 10 0
18	Hasag 1242 & 42 200cp	20 10 0
19	" 1252, 51 & 52 300cp	22 8 0
20	Primus 991 200cp	22 8 0
21	" 1080 & 1020 300cp	24 4 0
22	Optimus Blank 200cp	21 10 0
23	" " 300cp	23 6 0
24	Redius 101S 100cp	25 4 0
25	" 102S 200cp	32 8 0
26	" 102E 200cp	29 14 0
27	" 103S 300cp	34 8 0
28	" 103E 300cp	35 4 0
	'S' denotes Lanterns without oil indicator while 'E' Lanterns with oil indicator.	
29	German or Continental make Hanging 200cp	39 2 0
30	Do. do. 400cp	56 2 0
	<i>Spare parts for above lamps and lanterns</i>	
31	Vaporiser German make	3 0 0
32	Upper part German make	1 8 0
33	Nipples German make	0 4 0
34	Pins German make	0 4 0
35	Carburettum Nozzles	0 4 0
36	Glass Chimneys German 100/200cp	0 12 0
37	" " " 300cp	0 14 0
38	" " " 400cp	1 4 0

Sl. No.	Name and description of the article	Maximum retail selling price each
		Rs. A. P.
	<i>Torches and Bulbs</i>	
39	Torches Continental without bulbs and batteries.	100 ft. 1 0 0
40	Do. ..	200 ft. 1 4 0
41	Do. ..	300 ft. 1 8 0
42	Do. ..	400 ft. 1 14 0
43	Do. ..	700 ft. 2 2 0
44	Do. ..	1,500 ft. 2 8 0
45	Torches China without bulbs and batteries.	100 ft. 0 4 0
46	Do. ..	200 ft. 0 8 0
47	Do. ..	300 ft. 0 14 0
48	Do. ..	400 ft. 1 0 0
49	Do. ..	700 ft. 1 4 0
50	Do. ..	1500 ft. 2 8 0
51	Battery Bulbs U. S. A. and Continental ..	0 4 0
52	Battery Bulbs China and Japan ..	0 4 0
53	Light Flint Stone ..	0 2 0

NOTE—Freight will be borne by the consignee.

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 3rd March 1945

No. 1/2(20)/45-CG(CS)—In exercise of the powers conferred upon me by sub-section 1(a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers, wholesalers as well as retailers in Dunlop Bicycle Rims, either to mark retail selling prices or to exhibit a price-list at a prominent place in the shop showing clearly the retail selling price of the said articles and to comply with the following directions, namely:—

(a) Those who are exclusively wholesalers shall exhibit a price-list showing both the wholesale and retail prices.

(b) Those who are retailers shall, where possible, mark the retail selling prices on the articles and where marking is not feasible shall exhibit the price-list at a prominent place.

(c) The prices shall be written or marked legibly in English or in the local language of the district.

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance.

Bombay, 3rd March 1945

No. 1/2(22)/45-CG(CS)—In exercise of the powers conferred upon me by sub-section 1(a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers, wholesalers as well as retailers in Incandescent Lanterns, Stoves and spare parts and torches and bulbs either to mark retail selling prices or to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices of the said articles and to comply with the following directions, namely:—

(a) Those who are exclusively wholesalers shall exhibit a price-list showing both the wholesale and retail prices.

(b) Those who are retailers shall, where possible, mark the retail selling prices on the articles, and where marking is not feasible shall exhibit the price-list at a prominent place.

(c) The prices shall be written or marked legibly in English or in the local language of the district.

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance.

C. C. DESAI

Controller-General of Civil Supplies

The 21st March 1945

No. 6731-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 3rd March 1945

No. T.B.(1)38/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the

following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In sub-clause (2-A) of clause 12 of the said Order, after the words "a sale of cloth or yarn" the following words shall be inserted, namely:—

"to which sub-clause (2) applies".

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 21st March 1945

No. 6732-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 3rd March 1945

No. 1(9)-F/45—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 21(26)-G.C./44, dated the 6th January 1945, namely:—

In the said notification for the word "March" the word "April" shall be substituted.

H. AHMED

Dy. Secy. to the Govt. of India

Bombay, 3rd March 1945

No. 22(26)-AP(A)/43—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943) and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(26), CS(C)/43, dated the 22nd December 1943, as amended by notification No. F.22(26)-CS(C)/43, dated the 8th March 1944, the Central Government is pleased to fix as follows with effect from the 1st March 1945 the maximum prices which may be charged by a dealer or producer in respect of the brands of cigarettes specified below:

Provided that where cigarettes are subject to any local or provincial taxation, the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

Brands	Maximum retail prices			
	Rs.	a.	p.	
Capstan Magnums ..	0	6	0	per packet of 10
Player's Virginia ..	0	5	0	" " "
Wills's Navy Cut ..	0	5	0	" " "
Soissors ..	0	0	4	" " "
Passing Show ..	0	3	0	" " "
Honey Dew ..	0	3	0	" " "
Player's Virginia ..	1	10	0	per tin of 50
Wills's Navy Cut ..	1	10	0	" " "
Passing Show ..	1	0	0	" " "

Bombay, 3rd March 1945

No. 22 (210)AP(A)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial modification of Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(15)/45-CG(CS), dated the 17th February 1945, the Central Government is pleased to fix as follows with effect from the 1st March 1945, the maximum retail prices which may be charged by a dealer or producer in respect of the brands of pipe smoking tobacco specified below:—

Description	Maximum retail price			
	Rs.	a.	p.	
Barney's Ideal ..	2	3	0	per tin of 2 oz.
Craven Mixture ..	2	1	0	" " "
Gold Block ..	4	6	0	per tin of 4 oz.
Player's Navy Cut Medium ..	4	6	0	" " "
Old English Curve Cut ..	4	2	0	" " "
Player's No. Name ..	4	14	0	" " "
Three Nuns ..	4	10	0	" " "
Capstan Medium ..	3	14	0	" " "
Coolie Cut Plug ..	3	6	0	" " "
Bears Birdseye ..	1	5	0	per packet of 50 grammes.

C. C. DESAI

Joint Secy. to the Govt. of India

The 21st March 1945

No. 6762-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 3rd March 1945.

No. 308-PA(43)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Price Control Order, 1944, namely:—

In the said Order—

(1) In the "Explanation" to clause 6; after the words "ream lots", the words "or roll lots" shall be inserted.

(2) In clause 6-A—

(i) in sub-clause (b), after the words "size of ream in inches" the words "or, in the case of rolls, width of roll in inches and length in feet or yards." shall be inserted;

(ii) in sub-clause (c), after the words "per ream" the words "or roll" shall be inserted;

(iii) in sub-clause (e) (iii), after the figures and words "25 sheets", the words "or, in the case of paper in rolls, the price per roll" shall be inserted.

B. N. KAUL
Dy. Secy. to the Govt. of India

The 24th March 1945

No. 7076-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 2nd March 1945.

No. 308-PA(106)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper (Prices of Imported Paper) Control Order, 1944, namely:—

I. In the said Order,—

(1) In sub-clause (2) (ii) of clause 4, after the words "ream lots", the words "or roll lots" shall be inserted;

(2) After clause 4, the following clause shall be inserted, namely:—

"4-A. No person shall after the 15th April 1945 sell paper in the bale, case or other package in which it is imported without indicating conspicuously on the outside of such package the following particulars:—

(a) name of importer;

(b) size of ream in inches or, in the case of rolls, the width of roll in inches and length in feet or yards or, in the case of board, the size of sheet in inches;

(c) the weight per ream or roll or, in the case of board, weight per gross or 100 sheets;

(d) name of variety of paper;

(e) the price per ream of 500 sheets and the price per quire of 20 sheets or, in the case of paper in rolls, the price per roll, or, in the case of board, the price per gross or 100 sheets and the price per dozen or 10 sheets determined in accordance with clauses 3 and 4; and

(f) the month and year of importation."

(3) For clause 5, the following clause shall be substituted, namely:—

"5. Every person who sells or offers to sell paper shall prominently display in his place of business a sample book containing a sample of each variety of paper in which he deals indicating thereon all the particulars mentioned in clause 4-A relating to that variety of paper, and shall whenever required by a purchaser or prospective purchaser allow him to examine it;

Provided that until the 15th May 1945, it shall not be obligatory to indicate in the sample book the names of importers and month and year of importation."

B. N. KAUL
Dy. Secy. to the Govt. of India

The 27th March 1945

No. 7374-S.T.—The following amendment to the Schedule of maximum prices fixed under the Drugs Control Order, 1943, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

AMENDMENT No. 2

To the Schedule of maximum prices fixed under the Drugs Control Order, 1943, reprinted from notification No. 475-DM(1)/44, dated the 3rd February 1945, published in Gazette of India Extraordinary, dated the 3rd February 1945

(The price reductions in this amendment take effect from the 10th April 1945).

Part (ii) —

Bengal Chemical and Pharmaceutical Works, Ltd.—

Page 6—

Caspin—Container of—

16 tablets—

In column 2 for '0-8-9' read '0-8-0';

In column 3 for '0-10-0' read '0-9-0'

Entrokin—Container of—

20 × 0.25 gm. tablets—

In column 2 for '3-0-3' read '2-8-3';

In column 3 for '3-7-0' read '2-14-0';

Page 7—

Glucodin (Glucose with Vit. D)—Container of—

4 oz—

In column 2 for '1-2-6' read '0-12-3';

In column 3 for '1-5-0' read '0-14-0'

8 oz—

In column 2 for '1-15-6' read '1-4-3';

In column 3 for '2-4-0' read '1-7-0'

1 lb—

In column 2 for '3-10-9' read '2-8-3';

In column 3 for '4-3-0' read '2-14-0'

Sodium Salicylate—Box of—

6 × 2 c.c. ampoules, 5 gr.—

In column 2 for '2-8-3' read '2-3-0';

In column 3 for '2-14-0' read '2-8-0'

6 × 5 c.c. ampoules, 10 gr.—

In column 2 for '3-4-6' read '2-10-0';

In column 3 for '3-12-0' read '3-0-0'

Sulfanil—Container of—

25 tablets—

In column 2 for '1-1-6' read '1-0-9';

In column 3 for '1-4-0' read '1-5-0'

100 tablets—

In column 2 for '3-8-0' read '2-15-3';

In column 3 for '4-0-0' read '3-6-0'

Boots Pure Drug Co.—

Page 8—

Antostab with solvent—container of—

6 × 200 L Units—

In column 2 for '14-5-3' read '10-14-3';

In column 3 for '16-6-0' read '12-7-0'

Page 9—

Ethisterone—Bottle of—

25 × 10 mgm. tablets—

In column 2 for '27-5-6' read '20-14-3';

In column 3 for '31-4-0' read '23-14-0'

Heparin—

Vial of 5 c.c.—

In column 2 for '10-2-0' read '7-5-3';

In column 3 for '11-9-0' read '8-6-0'

Page 11—

Stilloestrol—Bottle—

Single ampule of 1 c.c., 1 mgm.—

In column 2 for '0-12-3' read '0-8-0';

In column 3 for '0-14-0' read '0-9-0'

Box of 6 × 1 c.c. ampoules, 1 mgm.—

In column 2 for '2-13-6' read '2-3-9';

In column 3 for '3-4-0' read '2-11-0'

Single ampule of 1 c.c., 5 mgm.—

In column 2 for '0-14-0' read '0-10-0';

In column 3 for '1-0-0' read '0-12-0'

Box of 6 × 1 c.c. ampoules, 5 mgm.—

In column 2 for '4-6-0' read '2-6-6';

In column 3 for '5-0-0' read '2-12-0'

Bottle of 25 × 0.1 mgm. tablets—

In column 2 for '0-15-0' read '0-7-0';

In column 3 for '1-1-0' read '0-8-0'

Bottle of 100 × 0.1 mgm. tablets—

In column 2 for '1-8-6' read '0-12-3';

In column 3 for '1-12-0' read '0-14-0'

Bottle of 25 × 0.5 mgm. tablets—

In column 2 for '0-15-0' read '0-8-9';

In column 3 for '1-1-0' read '0-10-0'

Bottle of 100 × 0.5 mgm. tablets—

In column 2 for '1-8-6' read '0-15-9';

In column 3 for '1-12-0' read '4-2-0'

Bottle of 25 × 1.0 mgm. tablets—

In column 2 for '1-2-0' read '0-9-9';

In column 3 for '1-5-0' read '0-11-0'

Bottle of 100 × 1.0 mgm. tablets—

In column 2 for '2-4-0' read '1-3-3';

In column 3 for '2-9-0' read '1-6-0'

Bottle of 25 × 5.0 mgm. tablets—

In column 2 for '2-2-3' read '0-14-0';

In column 3 for '2-7-0' read '1-0-0'

Bottle of 100 × 5.0 mgm. tablets—

In column 2 for '6-6-6' read '3-0-3';

In column 3 for '7-5-0' read '3-7-0'

Sulphanilamide—Boots Bottle—of 25×7½ gr. tablets—
 In column 2 for '1-3-3' read '1-0-9'
 In column 3 for '1-6-0' read '1-3-0'
 100×7½ gr. tablets—
 In column 2 for '3-13-3' read '3-0-3'
 In column 3 for '4-6-0' read '3-7-0'
 500×7½ gr. tablets—
 In column 2 for '14-10-6' read '10-11-6'
 In column 3 for '16-12-0' read '12-4-0'
 1000×7½ gr. tablets—
 In column 2 for '29-2-6' read '21-7-0'
 In column 3 for '33-5-0' read '24-8-0'
 British Drug Houses Ltd.—
 Page 12—
 Bisoxyl—
 Box of 6×5 c.c. amp.—
 In column 2 for '4-9-6' read '5-2-3'
 In column 3 for '5-4-0' read '5-14-0'
 Page 15—
 Insulin 'A.B.'—Vial of 5 c.c.—
 20 units per c.c.—
 In column 2 for '0-15-9' read '0-14-0'
 In column 3 for '1-2-0' read '1-0-0'
 40 units per c.c.—
 In column 2 for '1-10-3' read '1-6-0'
 In column 3 for '1-14-0' read '1-9-0'
 80 units per c.c.—
 In column 2 for '2-12-9' read '2-10-0'
 In column 3 for '3-3-0' read '3-0-0'
 'A.B.' Brand Protamine Insulin (with zinc) Suspension—Vial of
 5 c.c. (40 units per c.c.)—
 In column 2 for '1-13-9' read '1-12-0'
 In column 3 for '2-2-0' read '2-0-0'
 Burroughs Wellcome & Co.—
 Pages 22 to 27—
 Under Burroughs Wellcome and Co., delete all items and insert
 "See Amendment No. 2—Part (ii) under Burroughs Wellcome
 and Co."
 For the existing items, units and prices under Burroughs Wellcome
 and Co. read the following:—

Drugs and medicines arranged according to manufacturers and importers with Unit	Price	
	Wholesale	Retail
	Rs. A. P.	Rs. A. P.
BURROUGHS WELLCOME & CO, Wellcome, 'Tabloid', 'Hypholoid' and 'Soloid' products		
Adrenaline—Box of 10×1 c.c. ampoules ..	2 11 9	3 2 0
1 : 1000—Bottle of 25 c.c. ..	1 15 6	2 4 0
1 : 100—Bottle of 5 c.c. ..	2 0 6	2 5 0
1 : 100 Bottles of 10 c.c. ..	3 9 9	4 2 0
Aloes and Iron (B.P. Pill) sugar, coated— Bottle of 100 pills, gr. 4.	1 9 6	1 13 0
Aloes and Myrrh (B.P. 1914 Pill) sugar-coated —Bottle of 100 pills, gr. 4.	1 9 6	1 13 0
Aloin Compound—Container of— 25 tablets ..	0 8 0	0 9 0
100 tablets ..	1 6 9	1 10 0
Aminophylline (Intravenous)—Box of 6 am- poules, 0.25 gm. in 10 c.c.	6 6 6	7 5 0
(Intramuscular)—Box of 6 ampoules. 0.5 gm. in 2 c.c.	4 0 0	4 9 0
25×0.1 gm. tablets ..	1 15 6	2 4 0
Ascorbic Acid—Container of— 25×5 mgm. tablets ..	0 12 3	0 14 0
100×5 mgm. tablets ..	1 11 3	1 15 0
25×25 mgm. tablets ..	1 6 0	1 9 0
100×25 mgm. tablets ..	3 11 6	4 4 0
25×50 mgm. tablets ..	2 0 6	2 5 0
100×50 mgm. tablets ..	7 12 3	8 14 0
Asprin—Container of— 25×5 gr. tablets ..	0 13 3	0 15 0
100×5 gr. tablets ..	2 6 6	2 12 0
Atropine Sulphate—Tube of 20 tablets any size	0 12 3	0 14 0
Box of 10×1/130 gr. ampoules ..	2 8 3	2 14 0
Barbitone—Container of— 25×5 gr. tablets ..	2 4 0	2 9 0
100×5 gr. tablets ..	7 14 0	9 0 0
Barbitone, Soluble—Container of—25×5 gr. tablets.	2 4 0	2 9 0
Benzoic Acid Compound—Bottle of— 25 tablets ..	2 4 0	2 9 0
100 tablets ..	7 14 0	9 0 0
Benzyl Benzoate Emulsion—Bottle of— 4 fluid oz. ..	3 9 9	4 2 0
40 fluid oz. ..	27 3 0	31 1 0
80 fluid oz. ..	48 0 3	54 14 0
'Bicroel'—Glass jar of— ½ oz. ..	2 6 6	2 12 0
2 oz. ..	5 1 6	5 13 0
Bismuth Metal—Rubber-capped bottle of— 5 c.c. 0.2 gm. in 1 cc. ..	1 7 9	1 11 0
10 c.c. 0.2 gm. in 1 c.c. ..	2 5 9	2 11 0
25 c.c., 0.2 gm. 1 cc. ..	4 3 6	4 13 0
Blaud Pill—Container of— 100×5 gr. tablets ..	0 15 9	1 2 0
100×10 gr. tablets ..	1 2 6	1 5 0
Blaud Pill and Aloin— Bottle of 100 Pills ..	1 2 6	1 5 0
Blaud Pill and Arsenic— Container of 100 tablets ..	1 2 6	1 5 0
Blaud Pill with Arsenic and Strychnine—Bottle of 100 Pills.	1 7 9	1 11 0
Blaud Pill and Cascara— Bottle of 100 Pills ..	1 2 6	1 5 0

	Rs. A. P.		Rs. A. P.	
	1		2	
	Rs. A. P.	Rs. A. P.	Rs. A. P.	Rs. A. P.
BURROUGHS WELLCOME & CO.—contd.				
Blaud Pill and Copper— Container of 100 tablets ..	1 15 6	2 4 0		
Blaud Pill Compound— Bottle of 100 pills ..	1 7 9	1 11 0		
'Borofax'— Collapsible tube ..	0 8 9	0 10 0		
Collapsible tube large ..	1 2 6	1 5 0		
Caffeine Sodio-benzoate— Box of 10×3 3/4 gr. ampoules ..	2 8 3	2 14 0		
Calciferol—Bottle of— 25×0.10 mgm. tablets ..	1 12 3	2 0 0		
100×0.10 mgm. tablets ..	5 5 0	6 1 0		
25×0.25 mgm. tablets ..	3 8 0	4 0 0		
100×0.25 mgm. tablets ..	11 14 0	13 9 0		
Bottle of 1 fluid oz. ..	2 5 9	2 11 0		
Calcium Chloride Compound—Tube of 12 tablets.	0 13 3	0 15 0		
Calcium Gluconate—Container of 25×20 gr. tablets.	1 12 0	2 0 0		
Box of— 6×5 c.c. ampoules, 10 per cent. ..	6 12 6	7 12 0		
6×10 c.c. ampoules, 10 per cent ..	8 2 6	9 5 0		
6×10 c.c. ampoules, 20 per cent ..	8 6 0	9 9 0		
Calcium Gluconate and Iron (Effervescent)— Tube of 20 tablets.	1 15 6	2 4 0		
Calcium Gluconate with Calciferol—Container of— 25 tablets ..	1 10 3	1 14 0		
100 tablets ..	5 6 9	6 3 0		
Calcium Lactate—Bottle of— 25×5 gr. tablets ..	0 8 0	0 9 0		
100×5 gr. tablets ..	1 7 9	1 11 0		
Calcium Mandelate Compound. Bottle of 125 grammes.	9 13 6	11 4 0		
Calcium Sulphide—Bottle of 100 tablets ..	0 15 9	1 2 0		
Calbmel—Container of— 100 tablets (any size below ½ gr.) ..	0 14 0	1 0 0		
100×1 gr. tablets ..	1 2 6	1 5 0		
100×2 gr. tablets ..	1 15 6	2 4 0		
100×3 gr. tablets ..	2 8 3	2 14 0		
100×5 gr. tablets ..	3 0 3	3 7 0		
Camphor in Oil—Box of— 10×1½ gr. ampoules ..	2 13 6	3 4 0		
10×3 gr. ampoules ..	2 13 6	3 4 0		
Carbachol— Box of 12 ampoules ..	3 7 8	3 15 0		
Bottle of— 25 tablets ..	1 2 6	1 5 0		
100 tablets ..	3 3 9	3 11 0		
Carbarosone—Container of— 20 tablets ..	1 15 6	2 4 0		
100 gm. ..	28 1 0	32 1 0		
25 gm. ..	7 6 3	8 7 0		
Cascara Sagrada—Container of— 25×1 gr. tablets ..	0 7 0	0 8 0		
25×2 gr. tablets ..	0 8 9	0 10 0		
25×3 gr. tablets ..	0 13 3	0 15 0		
25×4 gr. tablets ..	0 13 3	0 15 0		
25×5 gr. tablets ..	0 15 9	1 2 0		
Cathartic Compound—Container of 25 tablets	0 13 3	0 15 0		
Charcoal—Bottle of— 25×5 gr. tablets ..	0 8 0	0 9 0		
100×5 gr. tablets ..	1 2 6	1 5 0		
Cinchophen—Container of— 25 tablets ..	2 11 9	3 2 0		
100 tablets ..	9 13 6	11 4 0		
Codeine (N)—Bottle of— 25×¼ gr. tablets ..	2 0 6	2 5 0		
25×½ gr. tablets ..	3 9 0	4 1 0		
Codeine Phosphate (N)— 100×30 mgm. tablets ..	9 4 0	10 9 0		
Codeine and Nux Vomica (N)—Bottle of 25 tablets.	4 12 3	5 7 0		
'Coffee-Mint'—Bottle of— 25 tablets ..	0 8 0	0 9 0		
100 tablets ..	1 7 9	1 11 0		
Corrosive Sublimate—Bottle of— 100×1.75 gr. tablets ..	1 10 3	1 14 0		
25×8.75 gr. tablets ..	1 8 6	1 12 0		
100×8.75 gr. tablets ..	4 14 9	5 10 0		
'Dinutin'—Bottle of— A fluid oz. ..	1 12 0	2 0 0		
8 fluid oz. ..	10 9 9	12 2 0		
25 tablets, 5 min. ..	0 12 3	0 14 0		
100 tablets, 5 min. ..	2 0 6	2 5 0		
25 tablets, 10 min. ..	1 2 6	1 5 0		
100 tablets, 10 min. ..	3 9 9	4 2 0		
Digitalin (Amorphous)— Tube of 20 tablets ..	0 12 3	0 14 0		
Digitalin (Crystalline)— Box of 10×1/640 gr. ampoules	2 8 3	2 14 0		
Digoxin—Bottle of— 10 c.c. ..	1 15 6	2 4 0		
30 c.c. ..	3 3 9	3 11 0		
25 tablets ..	1 3 3	1 6 0		
100 tablets ..	3 15 0	4 8 0		
Box of 10 ampoules ..	3 0 3	3 7 0		
Epinalin (Adrenaline and Ephedrine)—Box of— 10 ampoules ..	2 8 3	2 14 0		
Emeetine Hydrochloride—Box of— 10 ampoules, 20 mgm/cc. ..	6 0	5 0 0		
12 ampoules, 30 mgm/cc. ..	6 10 0	7 9 0		
6 ampoules, 65 mgm/cc. ..	6 2 0	7 0 0		

BURROUGHS WELLCOME & Co.—contd				BURROUGHS WELLCOME & Co.—contd			
		Rs. A. P.	Rs. A. P.			Rs. A. P.	Rs. A. P.
Container of—				' Kharsulphan ' (Sulpharsphenamine)—Single ampoule of—			
12 × 1/3 gr. tablets	3 0 3	3 7 0	0.15 gm.	0 14 0	1 0 0
12 × 1/2 gr. tablets	4 1 9	4 11 0	0.3 gm.	1 4 3	1 7 0
6 × 1 gr. tablets	4 1 9	4 11 0	0.45 gm.	1 9 6	1 13 0
Emetine and Bismuth Iodide—Bottle of 36 × 1 gr. tablets.	..	9 1 3	10 6 0	0.6 gm.	1 15 6	2 4 0
' Empirin '—Container of—				Lanoline—Collapsible tube—			
25 × 5 gr. tablets	0 13 3	0 15 0	Small	0 10 6	0 12 0
100 × 5 gr. tablets	2 6 6	2 12 0	Largo	1 2 6	1 5 0
' Empirin ' Caffeine—Bottle of—				Liquorice Compound Powder—Bottle of—			
25 tablets	1 2 6	1 5 0	25 tablets	0 13 3	0 15 0
100 tablets	3 2 9	3 10 0	100 tablets	2 6 6	2 12 0
' Empirin ' Compound—Bottle of—				Mercuric Potassium Iodide—Tube of 25 × 1.75 gr. tablets ..			
25 tablets	1 2 6	1 5 0	0 15 9	1 2 0
100 tablets	3 8 0	4 0 0	Bottle of—			
' Empirin ' Compound with Codeine—Bottle of—				100 × 1.75 gr. tablets ..			
25 tablets	1 15 6	2 4 0	2 11 9	3 2 0
100 tablets	6 4 9	7 3 0	25 × 4.37 gr. tablets	1 3 3	1 6 0
Ephedrine—Container of—				100 × 4.37 gr. tablets ..			
25 × 1/4 gr. tablets	0 12 3	0 14 0	3 15 0	4 8 0
25 × 1/2 gr. tablets	1 0 9	1 3 0	25 × 8.75 gr. tablets	1 15 6	2 4 0
Box of 10 × 1 c.c. ampoules	2 11 9	3 2 0	100 × 8.75 gr. tablets	6 11 9	7 11 0
Ergometrine—Container of—				Mersalyl—Box of—			
12 × 0.125 mgm. tablets	2 8 3	2 14 0	10 × 1 c.c. ampoules	5 7 6	6 4 0
12 × 0.5 mgm. tablets	6 12 6	7 12 0	6 × 2 c.c. ampoules	4 9 6	5 4 0
Box of—				' Methedrine '—Bottle of—			
10 ampoules of 0.125 mgm. in 1 c.c.	3 9 9	4 2 0	25 tablets	0 14 0	1 0 0
10 ampoules of 0.5 mgm. in 1 c.c.	8 2 6	9 5 0	100 tablets	2 6 6	2 12 0
Ergotoxine Ethanesulphonate—				' Methedrine ' Inhaler—			
Tube of 12 tablets	1 7 9	1 11 0	Each	1 7 9	1 11 0
Bottle of 25 tablets	2 11 9	3 2 0	Mixed Glands, No. (1) (Male)—Bottle of—			
Ergotamine—Bottle of—				100 tablets ..			
30 c.c.	2 4 9	2 10 0	4 3 6	4 13 0
4 fluid oz.	6 7 3	7 6 0	No. 2 (Female)—			
16 fluid oz.	21 10 6	24 12 0	100 tablets	4 9 6	5 4 0
Box of 6 ampoules	3 0 3	3 7 0	Morphine Sulphate—Box of 10 × 1/4 gr. ampoules.			
Erythryl Tetranitrate—Bottle of—				Morphine Sulphate, gr. 1/150—Box of 10 ampoules.			
25 × 1/4 gr. tablets	1 13 9	2 2 0	4 3 6	4 13 0
25 × 1/2 gr. tablets	3 0 3	3 7 0	Nos. Pharyngeal Compound—Bottle of—			
12 × 1 gr. tablets	3 0 3	3 7 0	25 tablets	1 2 6	1 5 0
Gingament (Neutralising Compound)—Bottle of 25 tablets.				100 tablets ..			
..	..	0 8 0	0 9 0	3 2 9	3 10 0
†Globin Insulin (with zinc) Bottle of—				' Neokarsivan ' (Neokarsphenmine)—Single ampoule of—			
5 c.c. (40 units per c.c.)	1 14 9	2 3 0	0.15 gm.	0 14 0	1 0 0
5 c.c. (80 units per c.c.)	3 8 0	4 0 0	0.3 gm.	1 4 3	1 7 0
Glycerophosphates Compound—Bottle of—				0.45 gm. ..			
25 tablets	1 2 6	1 5 0	1 9 6	1 13 0
100 tablets	3 8 0	4 0 0	0.6 gm.	1 15 6	2 4 0
Glyceryl Trinitrate—				0.75 gm. ..			
Tube of 20 hypodermic tablets	0 12 3	0 14 0	2 4 0	2 9 0
Bottle of—				0.9 gm. ..			
25 tablets	0 8 0	0 9 0	2 8 3	2 14 0
100 tablets	1 7 9	1 11 0	Nicamide—Container of 15 cc.			
Grey Powder—Container of—				Box of 6 ampoules ..			
100 × 1/3, 1/3, 1/3 or 1 gr. tablets	0 13 3	0 15 0	3 5 6	3 13 0
100 × 2 gr. tablets	0 15 9	1 2 0	Nicotinic Acid—Container of—			
100 × 3 gr. tablets	1 2 6	1 5 0	25 × 50 mgm. tablets	1 7 9	1 11 0
100 × 5 gr. tablets	1 8 6	1 12 0	100 × 50 mgm. tablets	4 7 9	5 2 0
Hazeline Compound Rectal Suppository—Box of 12.				Box of 6 ampoules, 50 mgm. ..			
..	..	2 0 6	2 5 0	2 11 9	3 2 0
Hexobarbitone—Container of 25 tablets				Parathyroid Gland and Calcium Lactate—			
..	..	4 0 0	4 9 0	Bottle of—			
Hexobarbitone Soluble—Box of—				25 tablets ..			
5 × 0.5 gm. ampoules	7 14 0	9 0 0	1 8 6	1 12 0
5 × 1.0 gm. ampoules	12 12 9	14 10 0	100 tablets ..			
Hydrastine Compound and Cotarnine Hydrochloride—Bottle of 25 tablets.				..			
..	..	4 5 3	4 15 0	4 14 9	5 10 0
Hyoscine Hydrobromide—Tube of—				Paroleine—			
No. 49—20 tablets	0 15 9	1 2 0	1 fluid oz.	0 15 9	1 2 0
No. 100—20 tablets	1 3 3	1 6 0	16 fluid oz.	7 6 3	8 7 0
No. 48—12 tablets	1 3 3	1 6 0	Phenacetin Compound—Bottle of—			
Bottle of—				25 tablets ..			
100 × 1/100 gr. tablets	3 8 0	4 0 0	0 13 3	0 15 0
100 × 0.3 mgm. tablets	2 6 6	2 12 0	100 tablets	2 6 6	2 12 0
' Infundin ' Pituitary Extract—Box of—				Phenobarbitone and Soluble Phenobarbitone—			
6 × 0.5 c.c. ampoules (10 I.U. per c.c.)	2 5 9	2 11 0	Container of—			
6 × 1 c.c. ampoules (10 I.U. per c.c.)	3 9 9	4 2 0	25 × 1/4 gr. tablets	0 8 9	0 10 0
Insulin—				100 × 1/4 gr. tablets ..			
100 Units Phial (20 U in 1 c.c.)	0 15 0	1 1 0	1 6 0	1 9 0
200 Units Phial (40 U in 1 c.c.)	1 7 9	1 11 0	25 × 1/2 gr. tablets	0 10 6	0 12 0
Iron and Arsenic—Box of 10 ampoules				100 × 1/4 gr. tablets ..			
..	..	2 11 9	3 2 0	1 9 6	1 13 0
Iron and Arsenic Compound—Bottle of—				25 × 1 gr. tablets ..			
100 tablets	3 0 3	3 7 0	0 14 0	1 0 0
Iron Citrate Compound—Bottle of—				100 × 1 gr. tablets ..			
25 tablets	1 2 6	1 5 0	2 8 3	2 14 0
100 tablets	3 8 0	4 0 0	25 × 1 1/2 gr. tablets	1 0 9	1 3 0
' Kepler ' Malt Extract—				100 × 1 1/2 gr. tablets ..			
Small bottle	3 0 3	3 7 0	3 0 3	3 7 0
Large bottle	5 3 3	5 15 0	Phenobarbitone and Eromide—Bottle of—			
' Kepler ' Vitaminised Oil with Malt Extract—				25 tablets ..			
Small bottle	3 0 3	3 7 0	0 15 9	1 2 0
Large bottle	5 3 3	5 15 0	100 tablets	2 11 9	3 2 0
' Kepler ' Cod Liver Oil with Malt Extract and Chemical Food—				Potassium Bromide—Bottle of—			
Bottle	2 5 9	2 11 0	1'0 × 5 gr. tablets	0 15 9	1 2 0
' Kepler ' Cod Liver Oil with Malt Extract and Hypophosphites—				100 × 10 gr. tablets ..			
Small bottle	2 5 9	2 11 0	1 8 6	1 12 0
Large bottle	4 1 9	4 11 0	Potassium Chlorate—Bottle of—			
' Kepler ' Cod Liver Oil with Malt Extract and Iron Iodide—				40 × 5 gr. tablets ..			
Bottle	2 5 9	2 11 0	0 8 0	0 9 0
				100 × 5 gr. tablets ..			
				..			
				White metal box of 40 × 5 gr. tablets ..			
				..			
				Potassium Chlorate and Borax—Bottle of—			
				40 tablets ..			
				..			
				100 tablets ..			
				..			
				Potassium Chlorate, Borax and Cocaine Compound—Bottle of—			
				25 tablets × ..			
				..			
				80 tablets × ..			
				..			
				Potassium Iodide Bottle of—			
				100 × 1 gr. tablets ..			
				..			
				100 × 3 gr. tablets ..			
				..			
				100 × 5 gr. tablets ..			
				..			
				Potassium Permanganate—Bottle of—			
				100 × 1 gr. tablets ..			
				..			
				100 × 2 gr. tablets ..			
				..			
				Protamine Insulin with Zinc—			
				200 Units Phial ..			
				..			
				400 Units Phial ..			
				..			
				Quinidine Sulphate—Bottle of—			
				100 × 0.2 gm. tablets ..			
				..			
				' Quinoxyl '—Bottle of—			
				10 gm. ..			
				..			
				100 gm. ..			
				..			
				Tube of 6 × 5 gm. tablets ..			
				..			

1			2			3					
Rs. A. P.			Rs. A. P.			Rs. A. P.					
BURROUGHS WELLCOME & CO.—contd.						BURROUGHS WELLCOME & CO.—concl'd.					
Bottle of—						Box of 6 ampoules—					
25 × 0.25 gm. tablets	3 9 9	4 2 0	4 1 9	4 11 0
100 × 0.25 gm. tablets	12 12 9	14 10 0	5 mgm.	3 0 3	3 7 0	2 mgm.	..
25 × 0.5 gm. tablets	6 6 6	7 5 0	25 mgm.	7 6 3	8 7 0	Vice Compound—Bottle of—	..
100 × 0.5 gm. tablets	23 12 9	27 3 0	25 tablets	0 8 0	0 9 0	80 tablets	..
Salicin—Bottle of—	0 15 0	0 15 9	1 2 0	Evans Sons Leschor and Webb Ltd.—	
25 tablets	1 8 6	1 12 0	Page 35—						
100 tablets	4 15 9	5 11 0	Bismevan (Inj. Bismuth B. P.) Container of 1 oz.—						
Salino Compound—Tube of 12 tablets	0 13 3	0 15 0	In column 2 for '4-9-6' read '4-6-0'						
Salol—Bottle of—	In column 3 for '5-4-0' read '5-0-0'						
25 × 5 gr. tablets	1 2 6	1 5 0	Evarjan (Neocarsphenamine)—Single ampoule of—						
100 × 5 gr. tablets	3 0 3	3 7 0	0.30 gm.—						
'Soamin'—Bottle of—	In column 2 for '1-0-9' read '0-15-9'						
25 × 3 gr. tablets	1 15 6	2 4 0	In column 3 for '1-3-0' read '1-2-0'						
100 × 1 gr. tablets	2 6 6	2 12 0	0.45 gm.—						
Soda-Mint (Neutralising)—Bottle of—	In column 2 for '1-3-3' read '1-1-6'						
25 tablets	0 8 0	0 9 0	In column 3 for '1-6-0' read '1-4-0'						
100 tablets	1 2 6	1 5 0	0.60 gm.—						
Sodium Bicarbonate—Bottle of—	In column 2 for '1-5-0' read '1-3-3'						
25 × 5 gr. tablets	0 7 0	0 8 0	In column 3 for '1-8-0' read '1-6-0'						
100 × 5 gr. tablets	1 0 9	1 3 0	0.75 gm.—						
100 × 10 gr. tablets	1 3 3	1 6 0	In column 2 for '1-7-9' read '1-5-0'						
Sodium Chloride—	In column 3 for '1-11-0' read '1-8-0'						
Tube of 12 tablets, gr. 40	0 13 3	0 15 0	0.90 gm.—						
Bottle of 100 tablets, gr. 40	3 2 9	3 10 0	In column 2 for '1-10-3' read '1-6-9'						
Tube of 6 tablets, gr. 80	0 13 3	0 15 0	In column 3 for '1-14-0' read '1-10-0'						
Bottle of 100 tablets, gr. 80	5 7 6	6 4 0	Page 36—						
Sodium Citrate—Bottle of—	Streptocide—container of—						
100 tablets, gr. 2	0 14 0	1 0 0	25 × 0.5 gm. tablets—						
25 tablets, gr. 5	0 8 0	0 9 0	In column 2 for '1-6-0' read '0-14-0'						
100 tablets, gr. 5	1 7 9	1 11 0	In column 3 for '1-9-0' read '1-0-0'						
Sodium Nitrate Compound—Bottle of—	100 × 0.5 gm. tablets—						
25 tablets	2 11 9	3 2 0	In column 2 for '4-6-0' read '2-10-0'						
100 tablets	9 8 3	10 14 0	In column 3 for '5-0-0' read '3-0-0'						
Sodium Salicylate—Box of 5 × 5 c.c. ampoules,	2 6 6	2 12 0	500 × 0.5 gm. tablets—						
20 per cent.	In column 2 for '14-12-3' read '9-6-6'						
Stilboestrol—Box of 6 ampoules—	In column 3 for '16-14-0' read '10-12-0'						
1 mgm. in 1 c.c.	2 5 9	2 11 0	1000 × 0.5 gm. tablets—						
5 mgm. in 1 c.c.	2 8 3	2 14 0	In column 2 for '29-8-6' read '18-13-0'						
Bottle of—	In column 3 for '33-12-0' read '21-8-0'						
25 tablets, 0.25 mgm.	0 10 6	0 12 0	Morison (J. L.) Son & Jones (India) Ltd.—						
100 tablets, 0.25 mgm.	1 9 6	1 13 0	Page 46—						
25 tablets, 0.50 mgm.	0 12 3	0 14 0	Lobeline "Sandoz"—Box of—						
100 tablets, 0.50 mgm.	1 15 6	2 4 0	3 ampoules "Strong", 0.01 gm.—						
25 tablets, 0.10 mgm.	0 13 3	0 15 0	In column 2 for '6-0-3' read '5-7-6'						
100 tablets, 0.19 mgm.	2 0 6	2 5 0	In column 3 for '6-14-0' read '6-4-0'						
25 tablets, 5.0 mgm.	2 0 6	2 5 0	Parke, Davis & Company—						
100 tablets, 5.0 mgm.	6 12 6	7 12 0	Page 48—						
Stilboestrol Ointment—	Atropine Sulphate—						
Tube of 20 gm. (approx.)	1 7 9	1 11 0	In column 1 for "'S' Carton of 30 × 1 gr. Hypodermic						
Strophanthin (Hypodermic) No. 146—Tube of	0 13 3	0 15 0	tablets" read "'S' Carton of 30 × 1/100 gr. Hypodermic						
20 × 1/100 gr. tablets.	tablets"						
Strophanthus Tincture—	Calomel—Container of—						
Bottle of 100 tablets	1 7 9	1 11 0	100 × 1 gr. tablets—						
Strychnine (Hypodermic)—Container of 20	0 12 3	0 14 0	In column 3 for '1-0-0' read '1-9-0'						
tablets, any size.	Wander Dr. A. (India) Ltd.—						
Strychnine Sulphate—Box of—	Page 60—						
10 × 1/64 gr. ampoules	2 8 3	2 14 0	Sulfana—Tube of—						
10 × 1/32 gr. ampoules	2 8 3	2 14 0	20 × 0.5 gm. tablets—						
Sulphaguanidino—Container of—	In column 2 for '1-2-6' read '0-14-0'						
100 × 0.5 gm. tablets	14 8 9	16 10 0	In column 3 for '1-5-0' read '1-0-0'						
500 × 0.5 gm. tablets	64 9 6	73 13 0	VI-DE (Normal) Drop bottle of 10 c.c., 20,000 I. U. Vitamin D2						
Sulphanilamide LSF—Box of 6 × 5 c.c. ampoules	6 12 6	7 12 0	per c.c.—						
Bottle of—	In column 2 for '3-8-0' read '2-5-9'						
25 c.c.	2 0 6	2 5 0	In column 3 for '4-0-0' read '2-11-0'						
50 c.c.	2 11 9	3 2 0	VI-DE (Superconcentrated)—Phial of 1 c.c., 600,000 I. U.						
100 c.c.	3 15 0	4 8 0	Vitamin D2 per c.c.—						
Sulphanilamide—Container of—	In column 2 for '2-5-9' read '1-3-3'						
25 × 0.5 gm. tablets	1 2 6	1 5 0	In column 3 for '2-11-0' read '1-6-0'						
100 × 0.5 gm. tablets	3 9 9	4 2 0	Part (iii)—						
500 × 0.5 gm. tablets	16 8 3	18 14 0	Page 62—						
'Tannafax'—Collapsible tube—	In column 1 after 'Oil of Eucalyptus' insert the following						
3/4 oz.	0 10 6	0 12 0	'(Imported Variety of B. P. Standard)'						
4 oz. (approx.)	1 15 6	2 4 0	New Delhi, 17th March 1945						
Theoba—Bottle of—	No. 1-DM(11)/45.—Corrigendum—In the notification of						
25 tablets	2 8 3	2 14 0	the Government of India in the Department of Industries						
100 tablets	8 14 9	10 3 0	and Civil Supplies No. 1-DM(11)/45, dated the 10th						
Three Bromides Effervescent—Tube of—	March 1945, under Amendments relating to Part (ii) of						
25 tablets	1 13 9	2 2 0	the Schedule A in sub-para. (iv) of paragraph 1 under						
Thyroid Gland (Dry Thyroid B. P. 1932)—	Burroughs Wellcome & Co.—						
Bottle of—	(1) against Aspirin for the unit '110 × 5 gr. tablets'						
100 × 1/4 gr. tablets	1 2 6	1 5 0	in column 1 read '100 × 5 gr. tablets';						
100 × 1/2 gr. tablets	1 9 6	1 13 0	(2) against Emetine Hydrochloride for the unit '10						
100 × 1 gr. tablets	2 7 6	2 13 0	ampoules, 50 mgm./c.c.' in column 1 read '12 ampoules,						
100 × 1 1/2 gr. tablets	3 2 9	3 10 0	30 mgm./cc.'; and						
Thyroid Gland—Container of 100 tablets—	(3) against 'Neokharsivan' (Neocarsphenamine) for						
gr. 1 and smaller sizes	1 2 6	1 5 0	the unit '0.15 gr.' in column 1 read '0.15 gm.'						
gr. 1 1/2	1 7 9	1 11 0	DHARMA VIRA						
gr. 2	1 8 6	1 12 0	Deputy Secretary						
gr. 2 1/2	1 13 9	2 2 0							
gr. 5	3 2 9	3 10 0							
Tritrin Compound—Bottle of—							
25 tablets	0 13 3	0 15 0							
100 tablets	2 6 6	2 12 0							
Triofax Triple Dye Jelly—Collapsible tube of—							
3/4 oz. (approx.)	0 10 6	0 12 0							
4 oz. (approx.)	1 15 6	2 4 0							
Varium—Bottle of 100 tablets	3 13 3	4 6 0							
Vitamin B1 Hydrochloride—Container of—							
25 × 1 mgm. tablets	1 8 6	1 12 0							
25 × 3 mgm. tablets	2 6 6	2 12 0							
25 × 5 mgm. tablets	3 9 9	4 2 0							
100 × 1 mgm. tablets	5 1 6	5 13 0							
100 × 3 mgm. tablets	7 7 0	8 8 0							

HOME DEPARTMENT
NOTIFICATIONS

The 22nd March 1945

No. 748-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

New Delhi, 17th March 1945

No. 5-DC(79)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely :—

(i) In sub-rule (1) of rule 51G of the said Rules, for the words "special risks are in the opinion of that Government likely to arise in the event of hostile attack" the words "special precautions are in the opinion of that Government necessary or expedient for securing the public safety" shall be substituted;

(ii) After sub-rule (1), the following sub-rule shall be added, namely :—

"(1A) If in the opinion of the Central Government or, as the case may be, the Provincial Government, any person who has been ordered under sub-rule (1) to take any measures has failed to take, or is unlikely to complete, the measures within the period specified in the order, then, without prejudice to any other proceedings which may be taken in respect of the contravention of the order, that

Government may cause the said measures to be taken or completed, and the cost thereof shall be recoverable from the owner or occupier of the premises by the Collector as if it were an arrear of land revenue."

C. MACI. G. OGILVIE

Secretary to the Govt. of India

The 24th March 1945

No. 775-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

PUBLIC (GENERAL) DEPARTMENT

The 10th February 1945

No. 416-Public (General)—Whereas in the opinion of the Government of Madras the booklet in Telugu entitled "Paris Commune by V. I. Lenin", translated by Sri Mahidara Jaganmohan Rao, printed at the Srinivasa Press, Rajahmundry, East Godavari district and published by the Viswasahityamala as its publication No. 13, contains prejudicial reports;

Now, therefore, in exercise of the powers conferred by clause (e) of sub-rule (1) of rule 40 of the Defence of India Rules, His Excellency the Governor of Madras hereby declares the said booklet and every copy or translation thereof or extract therefrom wherever found to be forfeited to His Majesty.

(By order of His Excellency the Governor)

J. B. BROWN

Chief Secretary

FINANCE DEPARTMENT
NOTIFICATION

The 22nd March 1945

No. 335-F.S.—The following notification, issued by the Government of India, Finance Department (Communications), is republished for general information.

By order of the Governor
J. E. MAHER

Addl. Secretary to Government,

New Delhi, 31st January 1945

No. 554-PT/45—In exercise of the powers conferred by section 6 of the Post Office National Savings Certificates Ordinance, 1944 (XLII of 1944), the Central Government is pleased to direct that the following amendment shall be made in the Post Office National Savings Certificates Rules, 1944, namely:—

After rule O of the said Rules, the following rule shall be inserted, namely:—

“Rule P. These rules apply to the whole of British India including British Baluchistan and those excluded and partially-excluded areas to which the Post Office National Savings Certificates Ordinance, 1944 (XLII of 1944), has been or may hereafter be applied by notification under sub-section (1) of section 92 of the Government of India Act, 1935.”

M. K. SEN GUPTA
Financial Adviser

DEPARTMENT OF SUPPLY AND TRANSPORT
PRESS NOTE

The 27th March 1945

The following Press Note, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

PAPER CONTROL (ECONOMY) ORDER, 1944
CONCESSIONS TO MANUFACTURERS OF ACCOUNT BOOKS
New Delhi, 10th March 1945

The concession already granted by the Government of India to manufacturers of Indian account books to use 90 per cent by weight of the paper consumed by them in 1943 for the manufacture of Indian account books is applicable not only to the specific period of one year beginning with June 12, 1944, as presumed by certain manufacturers, but also to any period of twelve months beginning with July 1.

Sixty per cent of this permitted consumption may be used during the period ending September 30 and the balance should be consumed in three equal quarterly instalments over the period, October 1 to June 30. Manufacturers of Indian account books who are not able to use during the period, July to September, the quantity they are permitted to use during that period are also permitted to utilise during the period, October to June, the unused portion of their permitted consumption for the period, July to September.